GOVERNMENT OF INDIA COMMERCE AND INDUSTRY LOK SABHA

UNSTARRED QUESTION NO:4445 ANSWERED ON:22.04.2013 IMPORT OF LUXURY GOODS Singh Shri Rajiv Ranjan (Lalan);Yadav Shri Dinesh Chandra

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether there has been an increase in the import of luxury goods during the last three years and the current year;

(b) if so, the details thereof;

(c) whether the number of outlets for the luxury items of foreign brands has increased in the metropolitan cities during the said period;

(d) if so, the details thereof along with the reaction of the Government thereto; and

(e) the steps being taken by the Government to protect the interests of the domestic manufacturers of luxury goods?

Answer

MINISTER OF COMMERCE AND INDUSTRY (SHRI ANAND SHARMA)

(a)& (b) Luxury goods as a commodity group are not classified under Indian Trade Classification (Harmonised System) of Export and Import Items, 2012. Therefore, no specific import data is available for luxury goods.

(c) to (e) Approval is granted for foreign direct investment in Single Brand Retail Trade for product categories ranging from garments, footwear, accessories, kitchenware, household goods, sports goods and high end jewellery and watches. As per records, 70 approvals have been granted under this policy. Necessary conditionalities have been built into the FDI policy to safeguard the interest of domestic manufacturers. These safeguards include a requirement for sourcing of 30% of the value of goods purchased to be done in India, preferably from MSMEs for FDI in single Brand Retail Trade beyond 51%.